

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-948(PB)/2020

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Sameer Ahmad Khan	...	Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 10.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Respondent : Mr. Hashmat Nabi, Farah Naaz, Adv.
For the RP : Mr. Abhishek Anand, Mr. Kunal Godhwani, Advs.

ORDER

IA-436/2021

The applicant is hereby directed to issue notice to the guarantor and also informed next date of hearing to the guarantor within one week hereof.

List on 01.03.2021.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)